

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4125

ANSWERED ON:15.12.2009

RESTRICTION ON USE OF SUGARCANE BY GUR INDUSTRY

Dhruvanarayana Shri R.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to amend Rule 7 of the Sugarcane (Control) Order regulating the use of sugarcane by Gur industry;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Gur making units pay higher prices than the fair and remunerative price paid by the sugar mills;
- (d) if so, the details thereof;
- (e) whether Gur making agro processing village units would be forced to close down due to use of sugarcane exclusively for sugar production; and
- (f) if so, the remedial steps taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): No Madam.

(b): Does not arise.

(c)&(d): As per trade sources, the Gur making units may sometimes pay higher prices than the fair and remunerative price paid by the sugar mills but only in years of shortage in availability of sugarcane.

(e)&(f): No Madam. Sugarcane is not used exclusively for sugar production alone. Gur has been omitted from the Sugarcane (Control) Order, 1966 w.e.f. 21st July, 2007 and therefore, no control is being exercised on gur production.